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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.187/98

IN

O.A.No.348/98

New Delhi : this the 22nd day of Sept., 1998.

HON'BLE MR.S.R.ADIGE VICE CHAIRMAN (A)

Shri J.B.Sharma ,
S/o Shri Net Ram,
Upper Division Clerk,
Din Dayal Upadhyay Hospital,
Hari Nagar,
New Delhi,
R/o WZ-537, Palam Village,
New Delhi

.....Applicant.

Versus

1. Lt. Governor,
Govt. of NCT Delhi.,
through
Chief Secretary,
Delhi Administration,
Delhi.
2. Secretary (Services),
Govt. of NCT of Delhi,
Services II Dept.,
5, Sham Nath Marg,
Delhi.
3. Medical Superintendent,
Din Dayal Upadhyaya Hospital,
Hari Nagar,
New Delhi .

..... Respondents.

ORDER

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

Perused the RA.

2. None of the grounds contained therein bring it within the scope and ambit of Section 22(3) (f) AT Act read with Order 47 Rule 1 CPC .
3. Under the guise of an RA, the applicant has sought to reargue the entire case which is not permissible under law.
4. The RA is rejected.

/ug/

S.R. Adige
(S.R.ADIGE)
VICE CHAIRMAN (A).